

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1882
(TO BE ANSWERED ON 22.12.2022)

TOP EXECUTIVES OF PSUs HOLDING POLITICAL POSITIONS

1882 SHRI NARANBHAI J. RATHWA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that the Chairman, Managing Directors, Directors and other top executives of Public Sector Undertakings are permitted to assist or hold the senior position of any political parties; and
- (b) if so, the details thereof and if not, under what rule(s) of Central Civil Services (Conduct) Rules these high officials are not allowed to simultaneously hold top offices of PSUs and political parties?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): Department of Public Enterprises (DPE) has informed that it, *Inter alia*, formulates common policy guidelines and has issued the model Conduct, Discipline and Appeal (CDA) Rules, vide its communication dated 11.12.2017, to all the concerned administrative Ministries/Departments for reference, guidance and adoption by their respective Central Public Sector Enterprises (CPSEs) while framing their CDA rules. Rule 7A of these Rules, puts restriction on the political activities of employees of CPSEs. As top executives of CPSEs are also CPSEs' employees, these rules are applicable to them.
